

Electricity in Punjab

2047. **Shri Hem Raj:** Will the Minister of Irrigation and Power be pleased to state:

(a) the kilowatts of electricity generated so far in Punjab;

(b) the kilowatts which are taken for Delhi, Rajasthan, Jammu and Kashmir and Himachal Pradesh;

(c) the total requirements of Punjab by the end of the Second Five Year Plan;

(d) the kilowatts by which it will be short; and

(e) how this is going to be met?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) 1,50,000-KW up to the end of November, 1960.

(b) Delhi	20,000 KW
Rajasthan	12,000 KW
Jammu & Kashmir	6,000 KW
Himachal Pradesh	4,000 KW.

(c) 354,000KW according to the Load Survey made by the Central Water and Power Commission.

(d) 164,000 KW.

(e) The shortage, and the power demands arising during the Third Plan period, would be met by the Bhakra-Nangal Left Bank Power House, and the under-mentioned Projects which are under consideration for inclusion in the Third Plan:

(1) Bhakra-Nangal Right Bank Power House;

(2) Uhl River Extensions;

(3) Power generation on the Upper Bari Doab Canal; and

(4) Thermal Station.

12·07 hrs.

PAPERS LAID ON THE TABLE**AMENDMENT TO DELHI MOTOR VEHICLES RULES**

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Notification No. F. 12/54/60-Transport, published in Delhi Gazette dated the 3rd November, 1960, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain amendment to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, See No. LT-2545/60.]

AUDITED ACCOUNTS OF AIR-INDIA INTERNATIONAL

The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin): I beg to lay on the Table a copy of the Annual Accounts of the Air-India International Corporation for the year 1957-58 and the Audit Report thereon, under sub-section (4) of Section 15 of the Air Corporations Act, 1953. [Placed in Library, See No. LT-2546/60.]

12·08 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1960, agreed without any amendment to the Companies (Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 1st December, 1960."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in